

**IN THE INCOME TAX APPELLATE TRIBUNAL  
HYDERABAD BENCHES "SMC", HYDERABAD**

**BEFORE SHRI LALIET KUMAR, JUDICIAL MEMBER**

ITA No.151/Hyd/2024		
Assessment Year: 2017-18		
Moida Banu, Hyderabad. H.No.10-5-38/B, Ahmed Nagar, Masab Tank, Hyderabad. – 500028.  PAN : ANNPB7134L	Vs.	The Income Tax Officer, Ward -7(1), Hyderabad.
(Appellant)		(Respondent)
Assessee by:	Sri A. V. Raghuram, Advocate	
Revenue by:	Sri B. Yadagiri, SR.AR	

**CORRIGENDUM**

"It has been brought to our notice that there was a typographical error in the last sentence of Paragraph 7 on page 5 of the order dated 07.03.2024 regarding the rate of the amount to be deleted and confirmed. Therefore, the following correction is made in the last sentence of the said paragraph, and it should be read as follows:

***“7..... Accordingly, an addition to an extent of Rs.8,00,000/- is deleted and the remaining amount of Rs.2,00,623/- is confirmed. Thus, the appeal of the assessee is partly allowed.”***

Sd/-

**(LALIET KUMAR)  
JUDICIAL MEMBER**

Hyderabad, dated 16<sup>th</sup> April, 2024.

**TYNM/sps**

Copy to:

S.No	Addresses
1	Moida Banu, Hyderabad. H.No.10-5-38/B, Ahmed Nagar, Masab Tank, Hyderabad. – 500028.
2	The Income Tax Officer, Ward –7(1), Hyderabad.
3	PrI.CIT, Hyderabad.
4	DR, ITAT Hyderabad Benches
5	Guard File

*By Order*